

(2021) 08 SEBI CK 0176

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.368, 371, 497 Of 2021, Miscellaneous Application No. 778 Of 2021

AKG Securities And Consultancy Limited And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0176

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Neville Lashkari, Prakash Shah, Nidhi Singh, Deepti Mohan, Aditi Palnitkar, Vidhii Partners, Kushal Shah, Kunal Katariya, Sahebrao Wamanrao Buktare, Ravi Vijay Ramaiya

Judgement

1. Three weeks time is allowed to the appellant to file a rejoinder. List on October 25, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.